

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1538- of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arif Zahoor Lone
S/o Zahoor Ahmad Lone
R/o Hardu Panzin Tehsil Kangan District Ganderbal

Vide Notification No. **684 of 2026/RG/LP** Dated **06.04.2026** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
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No: 29693-700-/RG/LP Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Zahoor Lone**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Stamp

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1539 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaquib Raja
S/O Siraj Ud Din Khan
R/O New Colony Serch Chodribagh District Ganderbal

Vide Notification No. 1553 of 2025/RG/LP Dated 16.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29701-08 /RG/LP Dated 13.07.2026

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5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaquib Raja, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1540 of 2026/RG/LP

Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Athar Hamid Bhat
S/O Hamid Ullah Bhat
R/O Saripara, Tehsil Rohama, District Baramulla

Vide Notification No. 2287 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
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No: 29709-16 /RG/LP

Dated 13.07.2026

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4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Athar Hamid Bhat**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1541 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amir Bashir
S/O Bashir Ahmad Bhat
R/O Patpora, Tehsil Central Shalteng, District Srinagar

Vide Notification No. **2635 of 2025/RG/LP Dated 21.08.2025** has been 5declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
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No: 29717-24 /RG/LP

Dated 13.07.2026

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4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amir Bashir, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Shank

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1542 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Atif Mushtaq Wani
S/O Mushtaq Ahmad Wani
R/O Wani Mohalla Sultanpora, Tehsil Pattan, District Baramulla

Vide Notification No. **2894** of 2025/RG/LP Dated **10.09.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
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No: 29725-32 /RG/LP Dated 13.07.2026

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4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atif Mushtaq Wani**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Handwritten signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1543 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aasia Yousuf
D/O Mohd Yousuf Koka
R/O Herpora, near Masjid, Sherif, Bugam, Kulgam

Vide Notification No. 1237 Dated 01.01.2019 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
[Signature]

No: 29733-40/RG/LP Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aasia Yousuf**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1544 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaqib Ashraf
S/O Mohammad Ashraf Ganai
R/O Lal Nagar Chanapora District Srinagar

Vide Notification No. **275** of 2026/RG/LP Dated **11.02.2026** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shameer 8

No: 29741-48 /RG/LP Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Ashraf, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Shameer 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1545 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asra Muzaffar
D/O Muzaffar Ahmad Magray
R/O Gilli Kadal, Nowshera, Zoonimar Tehsil Eidgah District Srinagar

Vide Notification No. 3665 of 2025/RG/LP Dated 04.12.2025 has been declared as Absolute/Final.

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Mujtaba 08/07/26
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No: 29749-56 /RG/LP Dated 13.07.2026

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4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asra Muzaffar, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1546 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aaliya Farooq
D/O Farooq Ahmad Budoo
R/O Main Uri Tehsil Uri, District Baramulla

Vide Notification No. 3623 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

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(Syed Mujtaba Hussain)
Registrar Administration

No: 29757-64/RG/LP

Dated 13.07.2026

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4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aaliya Farooq, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1547 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aijaz Ahmad
S/O Mohd Anwar Ganie
R/O Dangerpora Ganie Mohalla Sopore Tehsil Dangerpora District Baramulla

Vide Notification No. 3622 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

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No: 29765-72/RG/LP Dated 13.07.2026

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4. President, District Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aijaz Ahmad, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Shamir

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1548 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aadil Ahmad Ahangar
S/O Abdul Rehman Ahangar
R/O Kremshore, Tehsil Khansahib, District Budgam

Vide Notification No. 2890 of 2025/RG/LP Dated 10.09.2025 has been declared as Absolute/Final.

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Mujtaba 08/07/26
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Registrar Administration
Y. Hamid

No: 29773-80 /RG/LP

Dated 13.07.2026

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4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Ahmad Ahangar, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Y. Hamid

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1549 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Athar Bashir
S/O Bashir Ahmad
R/O Dabtal Zainakadal Tehsil & District Srinagar

Vide Notification No. 2891 of 2025/RG/LP Dated 10.09.2025 has been declared as Absolute/Final.

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Mujtaba 08/07/26
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Registrar Administration
Y. Hussain 8

No: 29781-88 /RG/LP Dated 13.07.2026

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4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Athar Bashir, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Y. Hussain 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1550 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amir Rashid Wani
S/O Ab. Rashid Wani
R/O Wani Mohalla, Chattibandy, Tehsil & District Bandipora

Vide Notification No. 1891 of 2025/RG/LP Dated 16.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
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Registrar Administration
Y. Hamid 8

No: 29789-96 /RG/LP Dated 13.07.2026

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4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amir Rashid Wani, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Y. Hamid 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1551 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Rasool
D/O Ghulam Rasool Mir
R/O Baghatpora, Tehsil Handwara, District Kupwara

Vide Notification No. 2299 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

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No: 29797-804/RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rasool, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Stamp

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1552 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bhat Irtika
D/O Ali Mohammad Bhat
R/O Banday Mohalla, Tehsil Handwara, District Kupwara

Vide Notification No. 3612 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

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Mujtaba 08/07/26
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Registrar Administration

No: 29805-12 /RG/LP Dated 13.07.2026

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4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bhat Irtika**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1553 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Anwar
D/O Mohammad Anwar Shagoo
R/O Gousiya Colony Bemina, Tehsil Central Shalteng, Srinagar

Vide Notification No. 2296 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba
08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shamir
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No: 29813-20 /RG/LP Dated 13.07.2026

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4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Anwar, Advocate**
.....for information and necessary action.

Mujtaba
08/07/26
Registrar Administration
Shamir
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1554 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Jan
D/O Ghulam Nabi Kant
R/O Mastpora, Tehsil Keller, District Shopian

Vide Notification No. 2293 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

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Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29 821-28 /RG/LP Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Jan, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1555 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Burhan Ahmad Beigh
S/O Niyaz Ahmad Beigh
R/O Bemina, Housing Colony Near Al-farooq Masjid, 98/A Tehsil Central Shalteng, District Srinagar

Vide Notification No. 3135 of 2025/RG/LP Dated 09.10.2025 has been declared as Absolute/Final.

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Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29829-36 /RG/LP Dated 13.07.2026

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4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan Ahmad Beigh**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1556 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bilkeesa Javaid
D/O Javid Ahmad Bhat
R/O Kuchipora Qazigund Tehsil Qazigund & District Anantnag

Vide Notification No. 2892 of 2023/RG/LP Dated 28.12.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29837-44/RG/LP Dated 13.07.2026

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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bilkeesa Javaid, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1557 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Nabi
D/O Gulam Nabi Dar
R/O Town Namblabal Pampore Tehsil Pampore District Pulwama

Vide Notification No. 3613 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29845-52 /RG/LP Dated 13.07.2026

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1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Nabi, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1558 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Daima Khanam
D/O Riyaz Ahmad Khan
R/O Gopalpora Tehsil Mattan District Anantnag

Vide Notification No. 3147 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29853-60/RG/LP Dated 13.07.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Daima Khanam, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1559 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ch. Shameema Aziz
D/O Ch. Abdul Aziz Chard
R/O Humander Hymama, Tehsil & District Kupwara

Vide Notification No. 2302 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shamir

No: 29861-68 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ch. Shameema Aziz**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Shamir

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1560 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Farman Bashir
S/O Bashir Ahmad Dar
R/O Kulgam Ashumji, Tehsil & District Kulgam

Vide Notification No. **2259 of 2023/RG/LP Dated 30.09.2023** has been declared as Absolute/Final.

By Order

Mujtaba
08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
[Signature]

No: 29869-76 /RG/LP Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farman Bashir, Advocate**
.....for information and necessary action.

Mujtaba
08/07/26
Registrar Administration
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1561 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhat Jan
D/O Tariq Ahmad Sheikh
R/O Sheikh Mohalla Surigam, Tehsil Lalpora, District Kupwara

Vide Notification No. **2654 of 2025/RG/LP Dated 22.08.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Farhat 8

No: 29877-84 /RG/LP Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Jan, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Farhat 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1562 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fiza Farooq
D/O Farooq Ahmad Mattoo
R/O Laram Gangipora, Tehsil & District Anantnag

Vide Notification No. 2650 of 2025/RG/LP Dated 21.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29885-92 /RG/LP

Dated 13.07.2026

Copy forwarded to the: -

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fiza Farooq**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1563 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farkh Tahir
D/O Tahir Ahmad Wani
R/O Braripora Tehsil Handwara District Kupwara

Vide Notification No. 3611 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29893-900 /RG/LP

Dated 13.07.2026

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farkh Tahir, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1564 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gowher Khursheed
D/o Khursheed Ahmad Ganie
R/o Zungalpora Tehsil Pahloo District Kulgam

Vide Notification No. 3520 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 29901-08 /RG/LP

Dated 13.07.2026

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gowher Khursheed**, Advocate
for information and necessary action.

Mujtaba 08/07/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 1565 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Heena Jan
D/o Gul Mohd Hajam
R/o Wanpoh Tehsil & District Anantnag

Vide Notification No. 3608 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
 (Syed Mujtaba Hussain)
 Registrar Administration
[Signature]

No: 29909-16 /RG/LP

Dated 13.07.2026

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4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Jan, Advocate**
for information and necessary action.

Mujtaba 08/07/26
 Registrar Administration
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1566 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hanan Khurshid Dhar
S/o Khurshid Anwar Dhar
R/o Rajouri Kadal, Village Saif Din Pora, Tehsil Khanyar, District Srinagar

Vide Notification No. 2661 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 29917-24 /RG/LP

Dated 13.07.2026

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hanan Khurshid Dhar, Advocate**
for information and necessary action.

Mujtaba 08/07/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 1567 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humaira Jan**D/O Fayaz Ahmad Bhat****R/O Namblabal Tehsil Pampore District Pulwama**

Vide Notification No. 2560 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 00/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shank

No: 29925-32/RG/LPDated 13.07.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Jan**, Advocate
.....for information and necessary action.

Mujtaba 00/07/26
Registrar Administration
Shank

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1568 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Huzaifa Zahoor
S/O Zahoor Ahmad Bhat
R/O Chanda Pura, Gadood Bagh Tehsil & District Haba Kadal Tehsil South
District Srinagar

Vide Notification No. 692 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
And 8

No: 29933-40 /RG/LP

Dated 13.07.2026

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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Huzaifa Zahoor, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
And 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1569 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Maqbool
D/o Shri Muhammad Maqbool Dar
R/o Pushwari Naidkhai, Hajin, Bandipora

Vide Notification No. 1324 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 00/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Final.

No: 29941-48 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Maqbool** , Advocate
.....for information and necessary action.

Mujtaba 00/07/26
Registrar Administration
Final.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1570 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Shafi
D/o Mohammad Shafi Shigan
R/o Rekki Chowk Batamaloo Srinagar

Vide Notification No. **1563 of 2025/RG/LP Dated 16.05.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and.

No: 29949-56 /RG/LP

Dated 13.07.2026

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Shafi, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1571 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Inayat Manzoor
D/o Manzoor Ahmad Baig
R/o Naz Colony Sector- A Bandipora

Vide Notification No. **1562 of 2025/RG/LP Dated 16.05.2025** has been declared as Absolute/Final.

By Order

Mujtaba
00/07/26
(Syed Mujtaba Hussain)
Registrar Administration
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No: 29957-64 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Inayat Manzoor, Advocate**
.....for information and necessary action.

Mujtaba
00/07/26
Registrar Administration
gnd

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1572 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Ahmad
S/O Gulam Mohd Mir
R/O Jawharpura, Mehdi Abad, Tehsil Narbal, District Budgam

Vide Notification No. 3603 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 00/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and *S*

No: 29965-72 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad**, Advocate
.....for information and necessary action.

Mujtaba 00/07/26
Registrar Administration
and *S*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 1573 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmad Pandith**S/O Wazir Ahmad Pandith****R/O Shirpora Gavegarin New Colney, Mohalla Shirpora Wagoora, District Baramulla**

Vide Notification No. 1566 of 2025/RG/LP Dated 16.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
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No: 29973-80 /RG/LPDated 13.07.2026**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Pandith**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
gnd. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1574 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Bashir
D/o Bashir Ahmad Mir
R/o Kangroosa Rafiabad Tehsil Dangiwachha District Baramulla

Vide Notification No. 3605 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
and.

No: 29981-88 /RG/LP

Dated 13.07.2026

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1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Bashir, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
and.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1575 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Javeed
D/O Javeed Ahmad Bhat
R/O Firdous colony Eidgah, District Srinagar

Vide Notification No. **592 of 2022/RG/LP Dated 27.05.2022** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and. 8

No: 29989-96 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Javeed, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1576 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Yaseen

D/O Shahzad Ahmad Bhat

R/O Kralapora Bilal Aabad Lane No. 01, Tehsil B.K Pora, District Budgam

Vide Notification No. 2314 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and 8

No: 29997 30004/RG/LP

Dated 13.07.2026

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Yaseen, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1577 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Khursheed
S/o Khursheed Ahmad Rather
R/o Village Balsoo, Tehsil & District Kulgam

Vide Notification No. 2670 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 00107/26
(Syed Mujtaba Hussain)
Registrar Administration
and, f

No: 30005-12 /RG/LP

Dated 13.07.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Khursheed, Advocate**
.....for information and necessary action.

Mujtaba 00107/26
Registrar Administration
and, f

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1578 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohamad Yasir Hajam
S/O Abdul Salam Hajam
R/O Durhama, Bhat Mohalla, Tehsil Wagoora, District Baramulla

Vide Notification No. 2329 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and. f

No: 30013-20 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohamad Yasir Hajam**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and. f

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1579 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mansha Aslam

D/O Mohammad Aslam Bhat

R/O Lane No. 3 Nr. Chinar colony Zakura Gulab bagh Tehsil Dargah, District Srinagar

Vide Notification No. 2346 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

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Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
and. 8

No: 30021-28 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
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4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansha Aslam, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration
and. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1580 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Jahangir Hussain
S/O Mehraj Ud Din Mir
R/O Deeri, Murran, Bonipora, Pulwama

Vide Notification No. 1500 of 2021/RG/LP Dated 16.12.2021 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and 8

No: 30029-36 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Jahangir Hussain, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1581 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Abdul Waqas
S/o Mir Mohammad Sayaf
R/o Kachdoora Tehsil & District Shopian

Vide Notification No. 3991 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
And. 8

No: 30037-44 /RG/LP

Dated 13.07.2026

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Abdul Waqas, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
And. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1582 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manmeet Singh Dutta
S/O S Iqbal Singh
R/O Diver, Tehsil Tral, District Pulwama

Vide Notification No. 2683 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and 8

No: 30045-52 /RG/LP

Dated 13.07.2026

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1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manmeet Singh Dutta**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1583 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Maharvish Jan
D/o Mohammad Asan Lone
R/o Nehama Tehsil Kakapora District Pulwama

Vide Notification No. 3592 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and. 8

No: 30053-60 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maharvish Jan, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

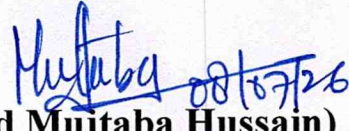
No: 1584 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madiha Niyaz Hakak
D/o Niyaz Ahmad Hakak
R/o Umer Colony Lal Bazar Tehsil Khas District Srinagar

Vide Notification No. 3990 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration


No: 30061-68 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madiha Niyaz Hakak, Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1585 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Yaseen
S/O Gh Hassan Mir
R/O Kalantra Payeen, Mohalla Eidgah, Tehsil Kreeri, District Baramulla

Vide Notification No. 1096 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
And S

No: 30069-76 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Yaseen, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
And S

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

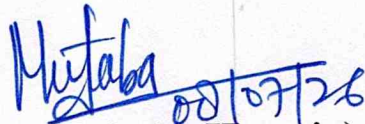
No: 1586 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Saqib Bhat
S/O Abdul Majeed Bhat
R/O Pahloo Brein Nishat, Tehsil Khanyar, Srinagar

Vide Notification No. 2680 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

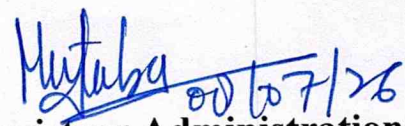

(Syed Mujtaba Hussain)
Registrar Administration


No: 30077-84 /RG/LP

Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Saqib Bhat, Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 1587 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Nadeem Gull
S/o Gull Mohammad Naik
R/o Khaloora Malwan District Kulgam

Vide Notification No. 709 of 2026/RG/LP Dated 06.04.2026 has been
declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30085-92 /RG/LPDated 13.07.2026**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nadeem Gull, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 1588 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Nowbahar Khan**D/O Masood Ahmad Khan****R/O Baghat Barzulla, Khan Mohalla, Tehsil Chanapora, District Srinagar**

Vide Notification No. 42 of 2022/RG/LP Dated 23.02.2022 has been
declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and. 8

No: 300933000 /RG/LPDated 13.07.2026**Copy forwarded to the: -**

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4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nowbahar Khan, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1589 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neelofar Rahim
D/o Shri Abdul Rahim Akhoon
R/o Gushie Akhoon Mohalla, Kupwara

Vide Notification No. 1331 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 00/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Amel 8

No: 30/01-08 /RG/LP

Dated 13.07.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neelofar Rahim, Advocate**
.....for information and necessary action.

Mujtaba 00/07/26
Registrar Administration
Amel 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1590 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nahida Ramzan
D/o Mohd Ramzan Ganie
R/o Rakh-i-Harran GBI Fatehpooora Tehsil & District Ganderbal

Vide Notification No. 3426 of 2025/RG/LP Dated 13.11.2025 has been declared as Absolute/Final.

By Order

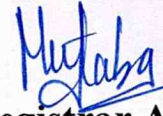

(Syed Mujtaba Hussain)
Registrar Administration
And. 8

No: 30109-16 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahida Ramzan**, Advocate
.....for information and necessary action.


Registrar Administration
And. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1591 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Naira Farooq
D/o Farooq Ahmad Marazi
R/o Rehmania Colony Jogiwan Hakka Bazar Hawal, District Srinagar

Vide Notification No. 3139 of 2025/RG/LP Dated 09.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
gnd.

No: 30117-24 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naira Farooq, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
gnd.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1592 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Peerzada Furqaan Syeed
S/o Dr Peerzada Mohd Syeed
R/o Nowgam (Kuthar) Peermohalla Shangus, District Anantnag

Vide Notification No. 1572 of 2025/RG/LP Dated 16.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Amel.

No: 30125-32 /RG/LP

Dated 13.07.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Peerzada Furqaan Syeed, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Amel.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

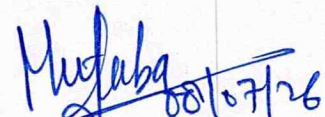
No: 1593 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Qamrush Zehra
D/O Raja Yousuf Ali Khan
R/O Inside Kathi Darwaza Rainawari Botraj Mohalla, Tehsil & District Srinagar

Vide Notification No. 2693 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

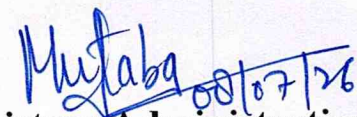

(Syed Mujtaba Hussain)
Registrar Administration
and. 16

No: 30133-40 /RG/LP

Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qamrush Zehra, Advocate**
.....for information and necessary action.


Registrar Administration
and. 16

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 1594 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Qurat Ul Ain**D/O Ab. Rehman Nath****R/O Moominabad Batamaloo, Tehsil Central Shalteng, District Srinagar**

Vide Notification No. 3589 of 2025/RG/LP Dated 14.11.2025 has
been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and 8

No: 30141-48 /RG/LPDated 13.07.2026**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurat Ul Ain, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1595 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rehana Jameel
D/o Farooq Ahmad Khan
R/o Dragger Tehsil Karnah District Kupwara

Vide Notification No. 3141 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and b

No: 30149-56 /RG/LP

Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rehana Jameel, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and b

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

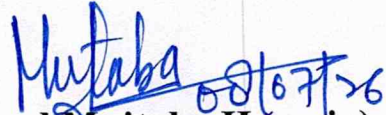
No: 1596 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raja Owais Bashir
S/O Bashir Ahmad Bhat
R/O Chursoo New colony Tehsil Awantipora, District Pulwama

Vide Notification No. 2700 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

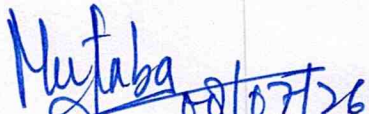

(Syed Mujtaba Hussain)
Registrar Administration
and.

No: 30157-64/RG/LP

Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Owais Bashir, Advocate**
.....for information and necessary action.


Registrar Administration
and.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1597 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rayees Ahmad Bhat
S/O Noor Mohammad Bhat
R/O 100 Mohalla Hazratbal payeen, Tehsil & District Anantnag

Vide Notification No. 2071 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and *f*

No: 3016572 /RG/LP

Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rayees Ahmad Bhat, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and *f*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1598 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rabia Rasheed
D/O Abdul Rasheed Rather
R/O Sozeith (Narbal), Kirmaniabad, District Budgam

Vide Notification No. 1160 of 2023/RG/LP Dated 03.06.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30173-80 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Rasheed, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1599 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Saqib Showkat
S/o Sheikh Showkat Ahmad
R/o Sheikh Mohallah Saloora Tehsil & Ganderbal

Vide Notification No. **3684** of 2025/RG/LP Dated **04.12.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Stamp

No: 30181-88 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Saqib Showkat**, Advocate
for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Stamp

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1600 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Samar Aijaz
D/o Aijaz Ahmad Ahanger
R/o Khanabal Bazar Tehsil & District Anantnag

Vide Notification No. 3682 of 2025/RG/LP Dated 04.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Sham 8

No: 30189-96 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samar Aijaz, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Sham 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1601 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Ahmad Rather
S/o Gh Mohammad Rather
R/o Akhoon mohalla Gupth Ganga Ishbar Nishat,
Tehsil Hazratbal, District Srinagar

Vide Notification No. 2924 of 2025/RG/LP Dated 11.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shank 8

No: 30197-204/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Ahmad Rather, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Shank 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1602 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Amber Mustaffa

S/o Farooq Ahmad

R/o See 1 Lanea Mustafabad, HMT Tehsil Central Shalteng District Srinagar

Vide Notification No. 3572 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30205-12/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Amber Mustaffa, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1603 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suraya Qadir
D/o Gh. Qadir Wagay
R/o Ranipora Tehsil Kulgam

Vide Notification No. 716 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shank

No: 30213-20 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suraya Qadir, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Shank

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 1604 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sameena Altaf**D/o Mohammad Altaf Bhat****R/o Summer Bugh Lasjan Tehsil Bagati Kanipora District Budgam**

Vide Notification No. 664 of 2026/RG/LP Dated 04.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Slank

No: 30221-28 /RG/LP Dated 13.07.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sameena Altaf**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Slank

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

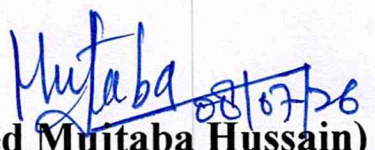
No: 1605 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Farooq Malik
S/O Farooq Ahmad Malik
R/O Chettibandi Malikpora, Tehsil & District Bandipora

Vide Notification No. 2077 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

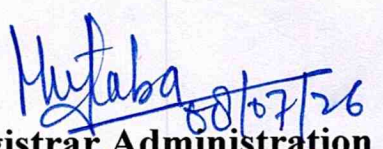
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 30229-36 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Badipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Farooq Malik, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

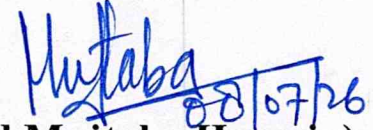
No: 1606 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sehreen Mushtaq
D/O Mushtaq Ahmad Malla
R/O Shah Colony Parimpora Qummarwari opposite 2nd Petrol Pump,
Tehsil & District Srinagar

Vide Notification No. 2373 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

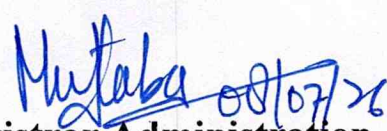
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 30237-44/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehreen Mushtaq, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1607 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sehrish Aijaz
D/o Peerzada Aijaz Ahmad Parsa
R/o Ward no.9, Papcha Tehsil & District Bandipora

Vide Notification No. 3570 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30245-52/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehrish Aijaz**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1608 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saqib Mukhtar
S/O Mukhtar Ahad Matoo
R/O Hardu Aboora Mir Mohallah, Tehsil Kowarhama, District Baramulla

Vide Notification No. **2012** of 2025/RG/LP Dated **17.06.2025** has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Blank *08/07/26*

No: 30253-60 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Mukhtar**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration
Blank *08/07/26*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1609 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sameena Showket
D/O Showket Rashid Pir
R/O Magam Devespora, Tehsil Handwara, District Kupwara

Vide Notification No. **2368 of 2025/RG/LP Dated 19.07.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Sham

No: 30261-68 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sameena Showket, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Sham

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1610 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumaya Jan
D/o Ghulam Nabi Wani
R/o Kund Pachgam Devsar Kulgam

Vide Notification No. **847 of 2025/RG/LP** Dated **13.03.2025** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
[Signature]

No: 30269-76 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumaya Jan, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1611 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Momin
S/o Sheikh Shabir Ahmad
R/o Shaheed Gunj, District Srinagar

Vide Notification No. **4016** of 2025/RG/LP Dated **31.12.2025** has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
Slank

No: 30277-84/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Momin**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration
Slank

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1612 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Aqib Gillani
S/o Syed Khatab Hussain Shah
R/o Basgran, Tehsil Uri District Baramulla

Vide Notification No. 3168 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shank 8

No: 30285-92/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Aqib Gillani, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Shank 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1613 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Samreen Raza
D/o Khadam Hussain Mangral
R/o Nambla Uri, Tehsil Uri District Baramulla

Vide Notification No. 3687 of 2025/RG/LP Dated 04.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30293-300/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samreen Raza, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 1614 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Showkat Ahmad Wani**S/o Ab-Ahad Wani****R/o S.K. Bagh, B. K. Pora Budgam**

Vide Notification No. 1578 of 2025/RG/LP Dated 16.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Sham 8

No: 30301-08 /RG/LP Dated 13.07.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Wani**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Sham 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1615 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhaib Shafi Tantray
S/o Mohd Shafi Tantray
R/o Parray Pora Baghat Tehsil Chanapora District Srinagar

Vide Notification No. 3688 of 2025/RG/LP Dated 04.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30309-16 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhaib Shafi Tantray, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1616 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Faheem Masoud
S/O Syed Shahid Masoud ul Hassan Bukhar
R/O Qazipora, Katipora, Tehsil Tangmarg, District Baramulla

Vide Notification No. 326 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
[Signature]

No: 30317-24/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Faheem Masoud, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 16 17 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Snober Sameer
D/O Sameer Ahmed Sofi
R/O Batamaloo S.D Colony, Tehsil & District Srinagar

Vide Notification No. 2619 of 2025/RG/LP Dated 20.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba
08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shank *8*

No: 30325-32 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Snober Sameer, Advocate**
.....for information and necessary action.

Mujtaba
08/07/26
Registrar Administration
Shank *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1618 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tawfeeq Ali Banday
S/O Zulfiqar Ali Banday
R/O H.No.43, Rose Avenue, Peer Bagh Opp. Police Hqr.
Tehsil Khas District Srinagar

Vide Notification No. 2066 of 2023/RG/LP Dated 13.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba
08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Y. P. Singh

No: 30333-40 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K high Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawfeeq Ali Banday, Advocate**
.....for information and necessary action.

Mujtaba
08/07/26
Registrar Administration
Y. P. Singh

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1619 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tehzeeb Mushtaq
D/O Mushtaq Ahmad Dar
R/O Shahvillayat Zaffron Colony Sempora, Tehsil & District Srinagar

Vide Notification No. 2717 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30341-48 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tehzeeb Mushtaq, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 1620 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Towfeeqa Banoo
D/O Mohammad Aslam Wani
R/O Kandi Khass, Tehsil Handwara, District Kupwara

Vide Notification No. 2388 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 30349-56 /RG/LP Dated 13.07.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Towfeeqa Banoo**, Advocate
for information and necessary action.

Mujtaba 08/07/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 1621 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Tsering Yangzom
D/O Sonam Phunchok
R/O Leh Ladakh Tehsil Khalsi District Leh

Vide Notification No. **2059** of 2023/RG/LP Dated **13.09.2023** has
been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30357-64/RG/LP Dated 13.07.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Leh**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Leh**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tsering Yangzom**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1622 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabia Showkat
D/o Showkat Ahmad Qazi
R/o Rajpora Pulwama

Vide Notification No. **725 of 2026/RG/LP** Dated **06.04.2026** has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30365-72 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabia Showkat, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1623 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ubaid Mustafa Lone
S/o Shamshad Ahmad Lone
R/o Bonpora, Tehsil Pahalgam, District Anantnag

Vide Notification No. 4022 of 2025/RG/LP Dt.31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shank

No: 30373-80/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Mustafa Lone**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Shank

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1624 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yasir Veqar Rather
S/O Veqar Ahmad Rather
R/O Gund Macher, Lal Pora, Bismillah Colony, District Kupwara

Vide Notification No. 1163 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30381-88/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yasir Veqar Rather, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1625 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubair Ahmad Chopan
S/o Shabir Ahmad Chopan
R/o Hyhama Patpora Chopan Mohalla Tehsil & District Kupwara

Vide Notification No. 730 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Sham

No: 30389-96 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Ahmad Chopan, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Sham

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1626 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zainab Jahan Ara
D/o Nazir Ahmad Khan
R/o Gundiqasir Tehsil & District Bandipora

Vide Notification No. 3433 of 2025/RG/LP Dated 13.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 30397-404/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zainab Jahan Ara**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1627 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zarka Javid
D/O Javid Ahmad Khan
R/O Kashi Mohalla Batamaloo, Tehsil Central Shalteng, District Srinagar

Vide Notification No. 2096 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 30405-12 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarka Javid, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1628 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zeenat Yousuf
D/O Mohd Yousuf Mir
R/O Nillah Najwan, Kangan, Tehsil Kangan, Ganderbal

Vide Notification No. 1259 of 2023/RG/LP Dated 06.06.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Shank

No: 30413-20 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeenat Yousuf, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Shank

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1629 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaqib Majid
S/O Abdul Majid Paul
R/O Hardu Chatti, Tehsil Checkpora, District Budgam

Vide Notification No. 2272 of 2025/RG/LP Dated .19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Final *8*

No: 30421-28 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Majid, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Final *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 1630 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Azhar Mehmood Malik
S/o Mohd Saleem
R/o Saiklu Tehsil Mandi, District Poonch

Vide Notification No. 2895 of 2025/RG/LP Dated 10.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Amal 8

No: 30429-36 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azhar Mehmood Malik, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Amal 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1631 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhat Mursaleen Qadri
D/O Haji Sonaullah Qadri
R/O Raipora Palhallan, Tehsil Pattan, District Baramulla

Vide Notification No. 2653 of 2025/RG/LP Dated 21.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Qadri. S

No: 30432-44/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Mursaleen Qadri, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Qadri. S

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1632 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Masuma Jan
D/o Mohammad Yaseen Khan
R/o Khan mohalla Vizer Tehsil Wagoora District Baramulla

Vide Notification No. 3992-A of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Amr. 8

No: 30445-52 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masuma Jan**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Amr. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 1633 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Nazima Naseer
D/O Naseer Ahmad Wani
R/O Bandgam Near Jamia Masjid Wani Mohalla,
Tehsil Magam, District Budgam

Vide Notification No. 2010 of 2025/RG/LP Dated 17.06.2025 has
been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Amel

No: 30453-60 /RG/LP Dated 13.07.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazima Naseer, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Amel

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1634 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Najla Nabi Shah
D/o Ghulam Nabi Shah
R/o Syed Colony, Habak Zakura Crossing Tehsil North District Srinagar

Vide Notification No. 3679 of 2025/RG/LP Dated 04.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
and. 8

No: 30461-68 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Najla Nabi Shah, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
and. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1635 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pandit Wajahat Bashir
S/O Bashir Ahmad Pandit
R/O Lajoora, Tehsil & District Pulwama

Vide Notification No. 2356 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration
for d.

No: 30469-76 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pandit Wajahat Bashir**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration
for d.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 1636 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Snobar Akhter
D/O Mohammad Yaqoob Rather
R/O Watragam, Tehsil Wagoora, District Baramulla

Vide Notification No. 2701 of 2025/RG/LP Dated 22.08.2025 has
been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Amal S

No: 30477-84/RG/LP Dated 13.07.2026**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Snobar Akhter, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Amal S

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1637 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabreena Bano
D/O Mohd Yousuf Bhat
R/O Bemina Garipora, Tehsil & District Budgam

Vide Notification No. 2379 of 2025/RG/LP Dated 22.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
And. 8

No: 30485-92/RG/LP Dated 13.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Bano, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
And. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1638 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shabanum Zehra
D/O Bashir Ahmad Bhat
R/o Wahadatpura Tehsil & District Budgam

Vide Notification No. 850 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Qnd. 8

No: 30493-500 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabanum Zehra**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Qnd. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1639 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ubaid Ur Rehman
S/O Abdul Rehman Lone
R/O Nagam, Tehsil D.H Pora District Kulgam

Vide Notification No. 2719 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Qnd. 8

No: 30501-08 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaid Ur Rehman, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Qnd. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1640 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Riyaz Ahmed Itoo
S/O Gulam Mohammad Itoo
R/O Nagam Tehsil Kokernag District Anantnag

Vide Notification No. 540 dated 02.08.2016 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Good. 8

No: 30509-16 /RG/LP Dated 13.07.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Riyaz Ahmed Itoo**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Good. 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: -1641- of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubair Ahmad Sheikh
S/O Gulam Ahmad Sheikh
R/O Palpora, Banpora, Tehsil & District Anantnag

Vide Notification No. 676 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Qand 8

No: 30517-24-/RG/LP Dated 13.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Ahmad Sheikh, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Qand 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1510 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ankit Bajghotra
S/O Shri Daya Ram
R/O H.No.131, W.No.13, Bishnah, Tehsil & District Jammu

Vide Notification No. 19 of 2023/RG/LP dated 10.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
A 8

No: 29461-68 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Bajghotra, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
A 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1511 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhay Sharma

S/O Kamal Kumar Sharma

R/O H.No 368 Lower Mast Garh, Tehsil & District Jammu

Vide Notification No. 1468 of 2025/RG/LP dated 15.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba
08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29469-76 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhay Sharma, Advocate**
.....for information and necessary action.

Mujtaba
08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1512 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Raouf Khan
S/o Shri Mohd Younis Khan
R/o Village Gunthal, Mohalla Ustdaan, Tehsil Surankote, District Poonch

Vide Notification No. 1893 of 2025/RG/LP dated 16.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Q *8*

No: 29477-84 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Raouf Khan, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Q *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1513 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Avinash Kumar
S/O Shri Kali Dass
R/O Changi Kangrial, Tehsil Beripattan, District Rajouri

Vide Notification No. 3935 of 2025/RG/LP dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
@

No: 29485-92 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Kumar, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
@

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1514 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amit Kumar

S/O Mohan Lal

R/O H.No.184, W.No.2, Upper Amuwala, Tehsil Ramkot, District Kathua

Vide Notification No. 1213 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
2 *8*

No: 29493-500/RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Kumar**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
2 *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1515 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ayushi Kher
D/O Shri Om Prakash Kher
R/O House No.50, Lane No. 14, Sec. 3, JDA Colony, Rajinder Nagar, Bantalab
Tehsil & District Jammu

Vide Notification No. 245 of 2026/RG/LP dated 11.02.2026 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
(R) *h*

No: 29501-08 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ayushi Kher**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
(R) *h*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1516 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Atul Goswami
S/o Shri Ashok Kumar
R/o Village Nala Kulana, Balnagar, Tehsil & District Udhampur

Vide Notification No. 2498 of 2024/RG/LP dated 05.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
A *B*

No: 29509-16 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atul Goswami, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
A *B*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1517 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Altaf Ahmed
S/o Shri Mohammad Latief
R/o Dharana, Tehsil Mendhar, District Poonch

Vide Notification No. 3178 of 2024/RG/LP dated 31.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

Q

No: 29517-24 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf Ahmed, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

Q

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1518 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Digvijay Gupta
S/O Shri Om Prakash Gupta
R/O Gupta Niwas, H.No.4, Sec-2, Durga Nagar, Chinore Chowk, Jammu

Vide Notification No. 1219 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29525-32 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Digvijay Gupta, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

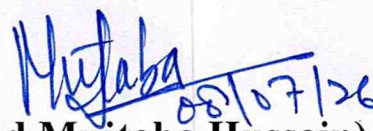
No: 1519 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Kishika Gupta
D/o Shri Parvesh Gupta
R/o H.No. 72, Sector 1 Adarsh Enclave Ext. Trikuta Nagar Tehsil Bahu
District Jammu

Vide Notification No. 3023 of 2024/RG/LP dated 09.12.2024 has been declared as
Absolute/Final.

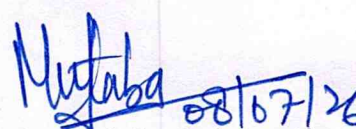
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 29533-40 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kishika Gupta**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1520 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Massrat Ahmed Malik
S/o Shri Najam Din
R/o Neel Chidoos, Village Bohardhar, Tehsil Ramsoo, District Ramban

Vide Notification No. 3028 of 2024/RG/LP dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

(H)

No: 29541-48 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Massrat Ahmed Malik, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

(H)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1521 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Malvika Mohan
D/O Shri Sanjay Mohan
R/O H.No. 267/Sector 5, Channi Himmat, Tehsil & District Jammu

Vide Notification No. 49 of 2025/RG/LP dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Q *8*

No: 29549-56 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Malvika Mohan, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
Q *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1522 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nitin Khajuria
S/O Shri Naveen Chander Khajuria
R/O H.No .21, W. No .1, College Road, Tehsil & District Kathua

Vide Notification No. 258 of 2026/RG/LP dated 11.02.2026 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
A *B*

No: 29557-64 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Khajuria**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
A *B*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1523 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priya Aggarwal
D/O Shri Sandeep Aggarwal
R/O House No.168, Panjtirthi, Tehsil & District Jammu

Vide Notification No.3220 of 2025/RG/LP dated 13.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
(Signature)

No: 29565-72 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Aggarwal, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 1524 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Prinka Bhagat
D/o Shri Ravi Kumar
R/o Village Daboh , Tehsil and District Samba

Vide Notification No. 2678 of 2024/RG/LP dated 24.10.2024 has been declared as
Absolute/Final.

By Order

Mujtaba 00/07/26
(Syed Mujtaba Hussain)
Registrar Administration
8

No: 29573-80 /RG/LP Dated 13.07.2026**Copy forwarded to the:-**

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prinka Bhagat**, Advocate
.....for information and necessary action.

Mujtaba 00/07/26
Registrar Administration
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1525 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Risalat Marium Salaria
D/O Shri Mohd Usman Salaria
R/O House No.99, Central Chowk, Bathindi, Jammu

Vide Notification No. 1247 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29581-88 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Risalat Marium Salaria, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1526 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rubia Altaf
D/O Shri Altaf Hussain
R/O Plangarh P/O Behrote, Tehsil Thanna Mandi, District Rajouri

Vide Notification No. 1249 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29589-96 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rubia Altaf**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1527 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ravinder Kumar Chowdhary
S/O Vijay Kumar Chowdhary
R/O Village Mana P/O Chakrohi, Tehsil Suchetgarh R.S.Pura, District Jammu

Vide Notification No. 886 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
E *8*

No: 29597-604/RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ravinder Kumar Chowdhary, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
E *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1528 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saatvik Gupta
S/O Shri Sandeep Gupta
R/O H.No.306, Krishna Vihar, Lane No.7, Janipur Colony, Jammu

Vide Notification No. 2771 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

Mujtaba 00/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29605-12 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saatvik Gupta, Advocate**
.....for information and necessary action.

Mujtaba 00/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1529 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Ali Pathan
S/o Shri Mushtaq Ahmed
R/o Potha, Pathana, Tehsil Surankote District Poonch

Vide Notification No. 2525 of 2024/RG/LP dated 07.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 00/07/26
(Syed Mujtaba Hussain)
Registrar Administration
8

No: 29613-20/RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Ali Pathan, Advocate**
.....for information and necessary action.

Mujtaba 00/07/26
Registrar Administration
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1530 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivani Chalotra

D/o Shri Ashok Kumar

R/o Village Shahpur Brahmna, P.O Rehal, Tehsil Bishnah, District Jammu

Vide Notification No. 2645 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 29621-28 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Chalotra, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1531 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Surbhi Verma
D/o Shri Manohar Lal
R/o Ward No. 10, House No. 34, Tehsil Vijaypur, District Samba

Vide Notification No. 2987 of 2024/RG/LP dated 09.12.2024 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
(2) *8*

No: 29629-36 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Samba**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surbhi Verma**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
(2) *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1532 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Rehan Kazmi
S/O Shri Nasar Hussain Shah
R/O Village Kallar Kattal, Tehsil Surankote, District Poonch

Vide Notification No. 889 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29637-44 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Rehan Kazmi, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1533 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suneha Dogra
D/O Shri Rattan Lal Dogra
R/O Pardhal, Ward No .1 Kundrorian, Tehsil Katra, District Reasi

Vide Notification No. 890 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 00/07/26
(Syed Mujtaba Hussain)
Registrar Administration
Q *8*

No: 29645-52 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Reasi**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suneha Dogra**, Advocate
.....for information and necessary action.

Mujtaba 00/07/26
Registrar Administration
Q *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1534 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sachin Gupta

S/O B.D Gupta

R/O H.No. 55 Sector 6, Channi Himmat Colony, Tehsil Bahu, District Jammu

Vide Notification No. 893 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29653-60 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Gupta**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 1535 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Thinles Angmo
D/O Shri Tsewang Rigzen
R/O Nearpatashi Sharnay, Sakti , Tehsil Kharu, District Leh

Vide Notification No. 3657 of 2025/RG/LP dated 04.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
@ 8

No: 29661-68 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Leh**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Leh**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Thinles Angmo**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
@ 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1536 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vikrant Manhas
S/O Parshotam Singh Manhas
R/O W.No.59, Khajuria Mohalla Paloura near J&K Bank, Tehsil Jammu
North, District Jammu.

Vide Notification No. 359 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29669-76 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Manhas**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 1537 of 2026/RG/LP Dated 13.07.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vandhna
D/O Shri Bishan Dass
R/O Pla Danga, Kamble Danga, Tehsil & District Udhampur

Vide Notification No. 2076 of 2023/RG/LP dated 13.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29677 - 84 /RG/LP Dated 13.07.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vandhna**, Advocate
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration